

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.4
Company Petition/6/ND/2023

IN THE MATTER OF:

Smt. Sadhna Mehrotra & others	...	Applicant
Versus		
M/s VLS Capital Ltd. & others	...	Respondent

Order under Section 213,Sec. 241(1),Sec. 242(4).

Order delivered on 16.01.2023

Coram:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Yashpal Singh, Mr. Atryee Gautam, Advs.
For the Respondent-5 : Mr. Krishnendu Datta, Senior Adv.
Dr. Swaroop George, Mr. Tanmay Cheema, Advocates
For the Respondent-9 : Mr. Mehrotra, Dr. Shashwat Bajpai, Advs.
For the Respondent-3 : Mr. S. S. Roy, Advocate
For the Respondent-1 : Ms. Manisha Chaudhary, Ms MisbhaulHaque, Adv

ORDER

Heard the submissions made by the Counsel for the petitioner. The Counsel for the petitioner has prayed for grant of time to cure the defects of the petition. Time prayed for is granted.

Let the matter be fixed for 23.01.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)